

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION ADMITTED NO. 1213

TO BE ANSWERED ON DECEMBER 18, 2018

RULES UNDER RERA

No. 1213 SHRI ASADUDDIN OWAISI :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that some State Governments have diluted norms in their draft rules of Real Estate (Regulation and Development) Act (RERA) keeping most of the uncompleted projects out of the ambit of law;**
- (b) if so, the names of such States;**
- (c) whether lakhs of home buyers have opposed this move of the State Governments and if so, the reaction of the Government thereto;**
- (d) whether it is mandatory for the States to frame their rules under the ambit of RERA; and**
- (e) if so, the further instructions issued by the Government to the States in this regard and the legal action likely to be taken against those States going against RERA provisions?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (e) : Section 84 of Real Estate (Regulation and Development) Act, 2016 (RERA) provides that the appropriate Government i.e. States/Union Territories (UTs) shall make and notify rules, for carrying out the provisions of RERA. The rules framed by the States/UTs have to be in consonance with RERA.

Ministry of Housing and Urban Affairs has requested the States through various communications, workshops and review meetings to ensure that the rules framed by States are in accordance with the provisions of RERA.
